

### The Hindu Bureau

NEW DELHI

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In a statement, the rights body also said that the time has come to act against those who are "aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace against humanity". Terrorists struck at a prime tourist location in Pahalgam in Anantnag district on Tuesday, killing at least 26 people, mostly tourists, and injuring several others. The NHRC said it "condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the Valley".



## BJP takes up Brahmin students' discrimination with the National Human Rights Commission

#### STATESMAN NEWS SERVICE

BENGALURU, 25 APRIL

The opposition BJP has taken up the alleged caste-based discrimination of Brahmin students when attending the Common Entrance Test, when two students were allegedly forced to remove their sacred threat, with the National Human Rights Commission.

State leader of opposition in the Assembly, R Ashoka, said on Friday that he has filed a formal complaint with the Commission in which he alleged that infringement of religious freedom had taken place during CET and that action must be taken against those found guilty.

Already, the state government has acted swiftly, and the concerned education department officials have been suspended, and the issue is being investigated.

But the BJP has taken this up in a big way. Ashoka took to the so cial media platform X where he claimed in a post that several students were forced to remove religious symbols I— sacred thread during the examination. "On 23 April, I have filed a complaint with the National

Human Rights Commission about the incidents of infringement of personal beliefs by Government of Karnataka in which students were compelled to remove their scared religious symbols such as Janivara (Yagnopavita), Shivadara etc during the Common Entrance Test (CET) examination at several centres across the State," he said in his post.

The BJP leader urged the Commission to take immediate and appropriate action.

"I have appealed to the Commission to take prompt and appropriate action to safeguard the rights and dignity of citizens, especially the youth, whose future should not be jeopardised by such unlawful and discriminatory practices." he said. On Saturday, a student, Suchivrat Kulkarni, alleged that his entry was denied at the Karnataka Common Entrance Test exam centre on 17 April at Sai Spoorthi PU College in Bidar because he was wearing the sacred thread (Janeu).

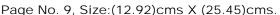
Gurudatta Hegde, Deputy Commissioner of Shivamogga, stated that an investigation has been initiated and an FIR has been registered.



## NHRC ने की हमले की निंदा

■ भाषा, नई दिल्लीः NHRC ने पहलगाम में हुए आतंकी हमले की निंदा की। NHRC ने शुक्रवार को कहा कि उसे उम्मीद है सरकार इसके लिए जिम्मेदार हमलावरों को न्याय के कठघरे में लाएगी।







## हमलावरों को न्याय के कठघरे में लाया जाए : एनएचआरसी

नई दिल्ली (एसएनबी)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पहलगाम में हुए आतंकी हमले की निदा करते हुए कहा कि आतंकवाद में संलिप्त लोगों के खिलाफ ''प्रत्यक्ष या

परोक्ष" कार्रवाई करने का समय आ गया है। आयोग ने कहा कि वह पहलगाम की घटना से अत्यंत आहत है और उम्मीद करता है कि सरकार जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगी और हमलावरों को न्याय के कठघरे

 एनएचआरसी ने कहा,आतंकियों के खिलाफ प्रत्यक्ष या परोक्ष कार्रवाई का समय आ गया

में लाएगी। जम्मू कश्मीर के पहलगाम में मंगलवार को आतंकवादियों ने गोलीबारी कर 26 लोगों को मार डाला जिनमें अधिकतर पर्यटक थे। हमले में कई अन्य घायल हो गए।

आयोग ने सख्त शब्दों में दिए अपने बयान में कहा कि जो लोग "आतंकवाद की मदद कर रहे है, उसे उकसा रहे है, समर्थन कर रहे है या उसे बढ़ावा दे रहे है, उनके खिलाफ कार्रवाई करने का और उन्हें मानवता के खिलाफ इस खतरे के लिए जवाबदेह ठहराने का" समय आ गया है। एनएचआरसी ने कहा, "वह घाटी में छुट्टी मनाने गए निहत्थे और मासूम नागरिकों पर जघन्य हमले की निदा करता है। आयोग ने कहा कि आतंकवाद में संलिप्त लोगों के खिलाफ "प्रत्यक्ष या परोक्ष" रूप से काम करने का और उन्हें "मानवता के खिलाफ इस खतरे" के लिए जवाबदेह ठहराने का समय आ गया है। एनएचआरसी ने बयान में कहा, "इस घटना ने निर्दोष पीड़ितों और उनके परिवारों के मानवाधिकारों के उल्लंघन के एक गंभीर मुद्दे के रूप में हर सही सोच वाले इंसान की अंतरात्मा को झकझोर दिया है।



## मुर्शिदाबाद में प्रशासनिक व्यवस्था पूरी तरह से चरमराई, महिलाएं दहशत में: एनसीडब्ल्यू रिपोर्ट

भाषा। नई दिल्ली

राष्ट्रीय महिला आयोग (एनसीडब्ल्य्) ने शुक्रवार को कहा कि पश्चिम बंगाल के मुर्शिदाबाद जिले में प्रशासनिक व्यवस्था और शासन परी तरह से चरमरा गया है। आयोग ने कहा कि क्षेत्र की महिलाएं दहशत में हैं। वक्फ (संशोधन) अधिनियम के खिलाफ प्रदर्शन के दौरान 11 और 12 अप्रैल को मुर्शिदाबाद जिले के शमशेरगंज, सुती, धुलियान और जंगीपुर में हुई हिंसा में तीन लोगों की मौत हो गई थी। राष्ट्रीय महिला आयोग की अध्यक्ष विजया रहाटकर की अध्यक्षता वाली जांच समिति ने अपनी रिपोर्ट में ए टिप्पणियां की हैं, जिन्होंने मुर्शिदाबाद के हिंसा प्रभावित क्षेत्रों का दौरा किया था। एनसीडब्ल्यू ने कहा कि राज्य के समर्थन के अभाव में कई विस्थापित महिलाओं को अब अधिक असरक्षित स्थिति और अपने मान सम्मान की

हानि का सामना करना पड़ रहा है। सिमिति ने अपनी रिपोर्ट में कहा कि उसने पाया कि मुर्शिदाबाद जिले में प्रशासनिक मशीनरी और शासन व्यवस्था पूरी तरह से ध्वस्त हो गई है।

एनसीडब्ल्य ने एक बयान में कहा, पूर्व खुफिया जानकारी और क्षेत्र में तनाव के बावजूद, राज्य सरकार निवारक या प्रतिक्रियात्मक कार्वार्ड करने में विफल रही, और मुकदर्शक बनी रही। ऐसा प्रतीत होता है कि हिंसा जानबूझकर और पूर्वनियोजित थी... । उसने कहा, बांग्लादेश के साथ लगती सीमा के कई स्थानों पर खुले होने तथा प्रशासनिक सतर्कता में कमी के कारण स्थिति और खराब हो गई है. तथा क्षेत्र में कट्टरपंथी धार्मिक तत्वों की उपस्थिति से इनकार नहीं किया जा सकता है। आयोग ने आरोप लगाया कि पश्चिम बंगाल सरकार मुकदर्शक बनी रही और स्थिति को अराजकता में तब्दील होने दिया। बयान में कहा गया है कि 19 अप्रैल

को मुख्यमंत्री ममता बनर्जी द्वारा शांति अपील के बावजूद उन्होंने प्रभावित क्षेत्रों का दौरा नहीं किया है और न ही पीड़ितों से मुलाकात की।

आयोग ने आरोप लगाया कि जांच के दौरान राज्य के अधिकारियों का खैया असहयोगात्मक रहा, वरिष्ठ अधिकारी सुनवाई में उपस्थित नहीं हए तथा स्थानीय प्राधिकारियों ने कोई सार्थक सहायता नहीं दी। एनसीडब्ल्यू ने कहा कि मालदा जिले में गहत शिविरों में क्षमता से अधिक लोग हैं और वहां संसाधनों की कमी है। उसने कहा, राहत शिविरों में, विशेषकर मालदा जिले में, स्थिति गंभीर है। वहां भोजन, कपडे, पेयजल, स्वच्छता और चिकित्सा सहायता जैसी बुनियादी सुविधाओं का अभाव है। राज्य सरकार न्यूनतम राहत भी प्रदान करने में विफल रही है, जिससे पहले से ही सदमे में रह रहे परिवारों को संकट और अनिश्चितता की स्थिति का सामना करना पड रहा है।



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## 1,351 child marriages stopped last yr in 416 dists

Ambika.Pandit@timesofindia.com

New Delhi: An analysis of data complied from 416 districts in 23 states by a collective of voluntary organisations shows that as many as 1,351 child marriages were stopped and over 1.22 lakh prevented through legal interventions in 2024-25.

As many as 779 FIRs were registered in cases where marriage could not be stopped with the maximum cases (170) filed in Bengal followed by Tamil Nadu

(146) and Bihar (114).

The data collated by 'Just Rights For Children' (JRC)-a network of over 250 organisations shows that of the 1,351 cases where marriages were stopped across the 23 states, legal inverventions involved making a general diary entry in the police stations record (737 cases), intervention of the Child Welfare Committees (593 cases) and through an injunction order from the courts (21 cases).

In over 1.22 lakh cases, mostly

where information regarding a family planning to marry their underage daughter was received, marriage was prevented by taking undertakings from the parents and guardians before govt authorties like police, sub divisional magistrate, child marriage prohibition officer or panchayat member.

Besides this in a little more than 66,000 cases undertakings were taken from parents where a prospective child marriage was being planned in villages through persuasion by community social workers associated with the JRC network.

The data comes ahead of 'Akshay Tritiya' when a lot of child marriages are usually solemnised in the garb of mass marriages and which will be observed on April 30 this year. In fact, the National Human Rights Commission has alerted states to step-up action to prevent child marriage and look out for vulnerable out-of-school girls ahead of 'Akshay Tritiya'.

National Human Rights Commission (NHRC) member Priyank Kanoongo has asked state authorities to issue instructions to the school administration to review current statistics on school drop-outs and re-enrol them.

"The appointment and sensitisation of designated child marriage prohibition officer may be ensured by the state and Union Territories" Kanoongo said in a letter sent out to all chief secretaries and to the Union govt.



## Human rights activist Bairagi joins AAP

TIMES NEWS NETWORK

Chandigarh: Human rights activist and lawyer Buta Singh Bairagi on Friday joined the Aam Aadmi Party (AAP). He was inducted in the party by state president Aman Arora.

"The prevailing political environment in Punjab and neighboring states demands robust leadership and collective action. I am committed to working with AAP to address these challenges," said Bairagi.

Arora said Bairagi's commitment to social justice and his extensive experience in public service, stating that his association with AAP will bring valuable insights and energy to the party's ongoing initiatives.

Dharamkot MLA Devinder Singh Laddi Dhos was also present.



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# NHRC seeks ATR on alleged Illegal conversion of Odisha forest land

#### STATESMAN NEWS SERVICE

BHUBANESWAR, 25 APRIL

The National Human Rights Commission (NHRC) has sought for Action Taken Report (ATR) from the District Collector of Sundargarh on alleged illegal conversion of more than 1000 acre of forest land.

The unlawful conversion offorest land has left around 1,088 tribal families in Kasada, Jhirdapali, S. Balang, Pithachore and Bhalupani gram panchayats landless, human rights lawyer Radhakanta Tripathy contended in a petition moved to the NHRC

The FRA rights of the tribal families have been clandestinely snatched away by the corrupt local administration illegally, the petitioner adding that these tribals have become

The petition sought for theAI-poweredAuditbesides enquiry by higher officials to undo the act of illegality perpetrated by the district administration.

"The Commission is of the considered view that the allegations leveled in the complaint are serious violations of the Human Rights of the victims. Accordingly, the Registry is directed to send acopy of the complaint to the District Magistrate, Sundargath, Odisha to examine the matter and send a report expeditiously within a period of 15 days" NHRC ruled on Thursday.



## Bring perpetrators to justice, fix accountability: NHRC on Pahalgam attack

New Delhi, Apr 25 (PTI) The NHRC on Friday condemned the Pahalgam terror attack and said the time has come to act against those indulging in terrorism, "directly or indirectly".

The National Human Rights Commission (NHRC) said it was "deeply disturbed" by the news of the terror attack, and hoped "the state will take all necessary steps to fix accountability" and "bring the perpetrators to justice".

In a strongly-worded statement, the rights body also said that the time has come to act against those who are "aiding, abetting supporting and advancing terrorism and to hold them accountable for this menace against humanity".

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The NHRC said it "condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the Valley".

The attack, the worst in the Valley since the 2019 Pulwama strike, has drawn condemnation from several countries, with top world leaders extending their solidarity to India and condolences to the victims' families.

"The incident has shaken the conscience of every right thinking human being as a serious issue of violation of human rights of the innocent victims and their families," the NHRC said in the statement.

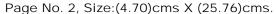
It has been said time and again at various for a that "terrorism is one of the biggest causes of human rights violations in the world", the rights body said.

"The time has come to act against those aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace. Otherwise, it may result in the shrinking of democratic space, intimidation, reprisals and grave violation of various human rights, including the right to life, liberty, equality, fraternity, and livelihood," it said

"It is expected that the state will take all necessary steps to fix accountability, bring the perpetrators to justice, and provide succour to the families of the victims in all possible manner," the NHRC said.

"The time has come to act against those aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace. Otherwise, it may result in the shrinking of democratic space, intimidation, reprisals and grave violation of various human rights, including the right to life, liberty, equality, fraternity, and livelihood,"







## NHRC condemns Pahalgam attack

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The National Human Rights Commission (NHRC) said it was "deeply disturbed" by the news of the terror attack, and hoped "the state will take all necessary steps to fix accountability" and "bring the perpetrators to justice".

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Terrorists struck at a prime tourist location in Pahalgam in Anantnag district on Tuesday, killing at least 26 people, mostly tourists, and injuring several others.

The NHRC said it "condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the Valley".

The attack, the worst in the Valley since the 2019 Pulwama strike, has drawn condemnation from several countries, with top world leaders extending their solidarity to India and condolences to the victims' families.

"The incident has shaken the conscience of every right-thinking human being as a serious issue of violation of human rights of the innocent victims and their families," the NHRC said in the statement.

It has been said time and again at various for that "terrorism is one of the biggest causes of human rights violations in the world", the rights body said. – PTI



## आतंकियों को न्याय के कठघरे में लाएं

## एनएचआरसी ने निंदा करते हुए कहा- प्रत्यक्ष या परोक्ष कार्रवाई करने का आ गया समय

नई दिल्ली, एजेंसी

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पहलगाम में हुए आतंकी हमले की निंदा करते हुए शुक्रवार को कहा कि आतंकवाद में संलिप्त लोगों के खिलाफ 'प्रत्यक्ष या परोक्ष' कार्रवाई करने का समय आ गया है। आयोग ने कहा कि वह पहलगाम की घटना से अत्यंत आहत है और उम्मीद करता है कि सरकार जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगी और हमलावरों को न्याय के कठघरे में लाएगी।

पहलगाम में मंगलवार को आतंकवादियों ने गोलीबारी कर 26 लोगों को मार डाला, जिनमें अधिकतर पर्यटक थे। हमले में कई अन्य घायल हो गए। आयोग ने सख्त शब्दों में कहा कि जो लोग आतंकवाद की मदद कर रहे हैं, उसे उकसा रहे हैं, समर्थन कर रहे हैं या उसे बढ़ावा दे रहे हैं, उनके खिलाफ कार्रवाई करने का और उन्हें मानवता के खिलाफ इस खतरे के लिए जवाबदेह उहराने का समय आ गया है।

एनएचआरसी ने कहा, वह घाटी में निहत्थे नागरिकों पर हमले की निंदा करता है। उन्हें मानवता के खिलाफ इस खतरे के लिए जवाबदेह ठहराने का समय आ गया है। एनएचआरसी ने कहा, इस घटना ने निर्दोष पीड़ितों और उनके परिवारों के मानवाधिकारों के उल्लंघन के एक गंभीर मुद्दे के रूप में हर सही सोच वाले इंसान की अंतरात्मा को झकझोर दिया है। मानवाधिकार आयोग ने कहा कि विभिन्न मंचों पर बार-बार कहा गया है कि आतंकवाद दुनिया में मानवाधिकारों के उल्लंघन के सबसे बडे



आतंकवादी हमले के बाद पहलगाम में पर्यटकों की स्थिति । हमले से पहले यहां काफी मात्रा में पर्यटक आए थे जो अब गिने चुने रह गए हैं । घाटी अब पर्यटकों के न होने से खाली पड़ी दुकान । (इनसेट में) • एजेंर्स

कारणों में से एक है। उसने कहा, आतंकवाद को सहायता देने, उकसाने, समर्थन और बढ़ावा देने वालों के खिलाफ कार्रवाई करने और इस खतरे के लिए उन्हें जवाबदेह ठहराने का समय आ गया है। अन्यथा, इसका परिणाम लोकतांत्रिक स्थान के सिकुड़ने, डराने धमकाने, प्रतिशोध और जीवन, स्वतंत्रता, समानता, बंधुत्व एवं आजीविका के अधिकार सिहत विभिन्न मानवाधिकारों के उल्लंघन के रूप में सामने आ सकता है। यह उम्मीद है कि सरकार जवाबदेही तय करने, अपराधियों को न्याय के कठघरे में लाने और पीड़ितों को सहायता प्रदान करने के लिए सभी आवश्यक कदम उठाएगी।

## मारत-पाकिस्तान बरतें संयम : संरा महासचिव

संयक्त राष्ट्र/नई दिल्ली । पहलगाम आतंकी हमले के बाद भारत और पाकिस्तान के बीच संबंधों में बढ़ती कड़वाहट के बीच, संयुक्त राष्ट्र महासचिव एंटोनियो गुटेरेस ने दोनों देशों से अधिकतम संयम बरतने और यह सुनिश्चित करने की अपील की है कि स्थिति और न बिगड़े। महासचिव के प्रवदता स्टीफन दुजारिक ने गुरुवार को कहा कि हालांकि संयुक्त राष्ट्र महासचिव का दोनों देशों में से किसी के साथ कोई सीधा संपर्क नहीं है, लेकिन मैं पुष्टि कर सकता हं कि वह स्थिति पर बहुत बारीकी से और बहुत चिंता के साथ नजर रख रहे हैं।

## राज्यों से उठी पाकिस्तान को सबक सिखाने की मांग

हैदराबाद/श्रीनगर/चंडीगढ़/अहमदाबाद । पहलगाम में पर्यटकों हुए आतंकी हमले को लेकर देशभर में आक्रोश और विरोध प्रदर्शनों के बीच कई राज्यों ने केंद्र से पाकिस्तान और आतंकियों को सबक सिखाने के लिए निर्णायक कदम उठाने की मांग की । तेलंगाना के मुख्यमंत्री ए. रेवंत रेड्डी ने प्रधानमंत्री मोदी से पाकिस्तान को मुंहतोड़ जवाब देने का आग्रह किया । हमले के विरोध में हैंदराबाद में मोमबती जुलूस के साथ राज्य में कई स्थानों पर विरोध प्रदर्शन हुए । जम्मू – कश्मीर के मुख्यमंत्री उमर अब्दुल्ला ने कहा कि हमले के बाद घाटी में आक्रोश और एकता उनको शक्तिशाली संदेश देती है जो भय फैलाना और विभाजन करना चाहते हैं । हरियाणा के मुख्यमंत्री नायब सिंह सैनी ने उपायुवतों और पुलिस अधीक्षकों को सुनिश्चित करने का निर्देश दिया कि कोई भी पाकिस्तानी देश छोड़ने की तय समय सीमा से आगे राज्य में न रहे । दिल्ली की मुख्यमंत्री रेखा गुप्ता ने इसी बात को दोहराया। गुजरात सरकार ने बताया राज्य आपातकालीन परिचालन केंद्र (एसईओसी) ने अब तक लगभग 275 गुजराती लोगों से संपर्क स्थापित किया है, जिनमें से 76 ने श्रीनगर और जम्मू से लौटने की इच्छा व्यवत की है।



## NHRC ने की हमले की निंदा

■ भाषा, नई दिल्लीः NHRC ने पहलगाम में हुए आतंकी हमले की निंदा की। NHRC ने शुक्रवार को कहा कि उसे उम्मीद है सरकार इसके लिए जिम्मेदार हमलावरों को न्याय के कठघरे में लाएगी।



### Hindustan Times

## Pahalgam terror attack: NHRC calls for justice, accountability, aid for victims

https://www.hindustantimes.com/india-news/pahalgam-terror-attack-nhrc-calls-for-justice-accountability-aid-for-victims-101745571135452.html

PTI | Apr 25, 2025 03:05 PM IST

Terrorists struck at a prime tourist location in Pahalgam in south Kashmir on Tuesday, killing at least 26 people, mostly tourists, and injuring several others.

The NHRC on Friday condemned the killing of civilians in Pahalgam, and said time has come to act against those indulging in terrorism "directly or indirectly".

The National Human Rights Commission (NHRC) said it was "deeply disturbed" by the news of the incident, and hoped "the State will take all necessary steps to fix accountability" and "bring the perpetrators to justice".

Terrorists struck at a prime tourist location in Pahalgam in south Kashmir on Tuesday, killing at least 26 people, mostly tourists, and injuring several others.

In a statement, the NHRC said it "condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the valley".

The right panel further said, time has come to act against those indulging in terrorism directly or indirectly and to hold them accountable for this "menace against humanity".

"It is expected that the State will take all necessary steps to fix accountability; bring the perpetrators to justice, and provide succour to the families of the victims in all possible manner," the NHRC said.



### Hindustan Times

## Bring perpetrators to justice: NHRC statement on Pahalgam terror attacks

https://www.hindustantimes.com/india-news/bring-perpetrators-to-justice-nhrc-statement-on-pahalgam-terror-attacks-101745572888445.html

By Vrinda Tulsian | Apr 25, 2025 02:51 PM IST

The commission described terrorism as "one of the biggest causes of human rights violations in the world" and called for accountability for those involved in terrorist activities

The National Human Rights Commission (NHRC) condemned the Pahalgam terror attacks which resulted in the deaths of 26 civilians, mostly tourists on Tuesday.

"The Commission condemns the dastardly attack on the unarmed and unsuspecting innocent civilians," the NHRC said in its statement issued on Friday.

The commission described terrorism as "one of the biggest causes of human rights violations in the world" and called for accountability for those involved in terrorist activities.

"The time has come to act against those aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace," the statement read.

The NHRC expressed concerns that such attacks could result in "shrinking of democratic space" and "grave violation of various human rights, including right to life, liberty, equality, fraternity, and livelihood."

NHRC also called on authorities to "take all the necessary steps to fix accountability; bring the perpetrators to justice and provide succour to the families of the victims in all possible manner".

Terrorists struck at a tourist location in Pahalgam in south Kashmir on Tuesday, killing at least 26 people, mostly tourists, and injuring several others.



### Free Press Journal

## NHRC, India Condemns The Killing Of Innocent Civilians By Terrorists In The Pahalgam Area Of The Union Territory Of Jammu & Kashmir

The Commission condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the valley. The incident has shaken the conscience of every right thinking human being as a serious issue of violation of human rights of the innocent victims and their families.

https://www.freepressjournal.in/india/nhrc-india-condemns-the-killing-of-innocent-civilians-by-terrorists-in-the-pahalgam-area-of-the-union-territory-of-jammu-kashmir

FPJ News Service | Updated: Friday, April 25, 2025, 03:35 PM IST

The National Human Rights Commission (NHRC), India is deeply disturbed by the news of the killing of 28 people by the terrorists after identifying their faith in Pahalgam area of the Union Territory of Jammu & Kashmir on 22nd April, 2025. | File Pic

"The National Human Rights Commission (NHRC), India is deeply disturbed by the news of the killing of 28 people by the terrorists after identifying their faith in Pahalgam area of the Union Territory of Jammu & Kashmir on 22nd April, 2025.

The Commission condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the valley. The incident has shaken the conscience of every right thinking human being as a serious issue of violation of human rights of the innocent victims and their families.

It has been said time and again at various forums that terrorism is one of the biggest causes of human rights violations in the world. The time has come to act against those aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace. Otherwise, it may result in shrinking of democratic space, intimidation, reprisals, harmony among communities and grave violation of various human rights, including right to life, liberty, equality, fraternity, and livelihood.



#### Statesman

## NHRC seeks report on conversion of Odisha forest land

The National Human Rights Commission (NHRC) on Friday sought for action taken report from the district collector of Sundargarh on alleged illegal conversion of more than 1,000 acres of forest land.

https://www.thestatesman.com/india/nhrc-seeks-report-on-conversion-of-odisha-forest-land-1503424942.html

Statesman News Service | BHUBANESWAR | April 25, 2025 7:20 pm

The National Human Rights Commission (NHRC) on Friday sought for action taken report from the district collector of Sundargarh on alleged illegal conversion of more than 1,000 acres of forest land.

The unlawful conversion of forest land has left around 1,088 tribal families in Kasada, Jhirdapali, S.Balang, Pithachore and Bhalupani gram panchayats landless, human rights lawyer Radhakanta Tripathy contended in a petition moved to the NHRC.

The FRA rights ensured to One thousand eighty eight Scheduled Tribe families have been clandestinely snatched away by the corrupt local administration illegally. Such illegal acts without the Authority of laws force these traditional forest dwellers, Scheduled Tribe families, to become landless.

The One thousand eighty eight Scheduled Tribe families living in the eighteen villages under Kasada, Jhirdapali, S.Balang, Pithachore and Bhalupani Gram Panchayats have been living as landless having no right over any land, the petition pointed out.

The biased action on part of authorities in converting forest land to other category without following due process of law also poses serious question of environment protection and the forest rights

The petition sought for the AI-powered Audit besides enquiry by higher officials to undo the act of illegality perpetrated by the district administration.

"The Commission is of the considered view that the allegations leveled in the complaint are serious violations of the Human Rights of the victims. Accordingly, the Registry is directed to send a copy of the complaint to the District Magistrate, Sundargarh, Odisha to examine the matter and send a report expeditiously within a period of 15 days" NHRC ruled in an order pronounced on Thursday.



### Statesman

## BJP takes up 'discrimination' of Brahmin students with NHRC

The Opposition BJP has taken up the alleged caste-based discrimination of Brahmin students during the Common Entrance Test with the National Human Rights Commission.

https://www.thestatesman.com/india/bjp-takes-up-discrimination-of-brahmin-students-with-nhrc-1503424956.html

LAKSHMANA VENKAT KUCHI | BENGALURU | April 25, 2025 7:41 pm

The Opposition BJP has taken up the alleged caste-based discrimination of Brahmin students during the Common Entrance Test with the National Human Rights Commission.

The two students were purportedly forced to remove their sacred threat during the test.

Leader of the Opposition in the Karnataka Assembly R Ashoka said on Friday that he has filed a formal complaint with the Commission alleging infringement of religious freedom during CET calling for action against those found guilty in the case.

The state government has already acted swiftly by suspending concerned Education Department officials and instituting an investigation into the matter.

However, not content with the government's action, the BJP has taken up the issue in a big way. Ashoka took to the social media platform X to claim that several students were forced to remove religious symbols — sacred thread during the examination.

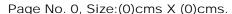
"On 23rd April, I have filed a complaint with the National Human Rights Commission about the incidents of infringement of personal beliefs by Government of Karnataka in which students were compelled to remove their scared religious symbols such as Janivara (Yagnopavita), Shivadara etc during the Common Entrance Test (CET) examination at several centres across the State," he said in his post.

The BJP leader urged the Commission to take immediate and appropriate action. "I have appealed to the Commission to take prompt and appropriate action to safeguard the rights and dignity of citizens, especially the youth, whose future should not be jeopardised by such unlawful and discriminatory practices.", he said.

On Saturday, a student, Suchivrat Kulkarni, alleged that his entry was denied at the Karnataka Common Entrance Test exam centre on April 17 at Sai Spoorthi PU College in Bidar because he was wearing the sacred thread (Janeu).

Gurudatta Hegde, Deputy Commissioner of Shivamogga, stated that an investigation has been initiated and an FIR has been registered.

## TIMES OF INDIA, Online, 26.4.2025





Times of India

NHRC: `Time has come to act against those aiding, abetting, supporting and advancing terrorism'

https://timesofindia.indiatimes.com/india/nhrc-time-has-come-to-act-against-those-aiding-abetting-supporting-and-advancing-terrorism/articleshow/120613661.cms

Ambika Pandit / TNN / Apr 25, 2025, 15:02 IST

The National Human Rights Commission (NHRC) has expressed deep concern over the killing of tourists in Pahalgam, emphasizing the severe human rights violations involved. The NHRC strongly condemned the attack on unarmed civilians and called for accountability for those supporting terrorism.

NEW DELHI: Deeply disturbed over the killing of tourists by the terrorists after identifying their faith in Pahalgam, the National Human Rights Commission on Friday asserted strongly that the "time has come to act against those aiding, abetting, supporting and advancing terrorism and to hold them accountable for this "It is expected that the state will take all necessary steps to fix accountability; bring the perpetrators to justice, and provide succour to the families of the victims in all possible manner," Commission the said in а statement. Asserting that they are deeply disturbed by the news of the killing of the tourists by the terrorists after identifying their faith in Pahalgam, the Commission condemned the "dastardly attack" on the "unarmed and unsuspecting innocent civilians who were on a "The incident has shaken the conscience of every right thinking human being as a serious issue of violation of human rights of the innocent victims and their families," the NHRC said.

"It has been said time and again at various forums that terrorism is one of the biggest causes of human rights violations in the world. The time has come to act against those aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace," the Commission said. "Otherwise, it may result in shrinking of democratic space, intimidation, reprisals, harmony among communities and grave violation of various human rights, including right to life, liberty, equality, fraternity, and livelihood," the NHRC cautioned.



#### Hindu

## Pahalgam terror attack: NHRC condemns terror attack, asks State to ensure necessary steps to fix accountability

NHRC condemns Pahalgam attack, asks State to ensure necessary steps to fix accountability

It is expected that the State will take all the necessary steps to fix accountability; bring the perpetrators to justice and provide succour to the families of the victims in all possible manner, says NHRC in a statement

https://www.thehindu.com/news/national/nhrc-condemns-pahalgam-attack-asks-state-to-ensure-necessary-steps-to-fix-accountability/article69490418.ece

Updated - April 25, 2025 07:00 pm IST - New Delhi

### The Hindu Bureau

Three days after 26 people, mostly tourists, were killed by terrorists in Kashmir's Pahalgam, the National Human Rights Commission (NHRC) on Friday condemned the attack and asked the state to fix accountability and bring the perpetrators to justice.

In a communique, the human rights commission said that it is deeply disturbed by the news of the killings, which were carried out after identifying the faith of the victims.

"The Commission condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the valley. The incident has shaken the conscience of every right thinking human being as a serious issue of violation of human rights of the innocent victims and their families," it said.

The commission added that it has been said time and again at various forums that terrorism is one of the biggest causes of human rights violations in the world. The time has come to act against those aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace, it asked.

Observing that if the action is not taken, it may result in shrinking of democratic space, intimidation, reprisals, harmony among communities and grave violation of various human rights, including right to life, liberty, equality, fraternity, and livelihood.

"It is expected that the State will take all the necessary steps to fix accountability; bring the perpetrators to justice and provide succour to the families of the victims in all possible manner," the commission added.



### The Print

## Bring perpetrators to justice, fix accountability: NHRC on Pahalgam attack

https://theprint.in/india/bring-perpetrators-to-justice-fix-accountability-nhrc-on-pahalgam-attack/2603339/

PTI | 25 April, 2025 02:00 pm IST

New Delhi, Apr 25 (PTI) The NHRC on Friday condemned the killing of civilians in Pahalgam, and said time has come to act against those indulging in terrorism "directly or indirectly".

The National Human Rights Commission (NHRC) said it was "deeply disturbed" by the news of the incident, and hoped "the State will take all necessary steps to fix accountability" and "bring the perpetrators to justice".

Terrorists struck at a prime tourist location in Pahalgam in south Kashmir on Tuesday, killing at least 26 people, mostly tourists, and injuring several others.

In a statement, the NHRC said it "condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the valley".

The right panel further said, time has come to act against those indulging in terrorism directly or indirectly and to hold them accountable for this "menace against humanity".

"It is expected that the State will take all necessary steps to fix accountability; bring the perpetrators to justice, and provide succour to the families of the victims in all possible manner," the NHRC said. PTI KND DV DV

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### **DD News**

## NHRC condemns killing of civilians in Pahalgam, calls for action against terrorism

https://ddnews.gov.in/en/nhrc-condemns-killing-of-civilians-in-pahalgam-calls-for-actionagainst-terrorism/

8 hours ago | NHRC | Pahalgam

The National Human Rights Commission (NHRC) has strongly condemned the brutal terror attack on unarmed civilians in Pahalgam, Jammu and Kashmir.

"NHRC is deeply disturbed by the news of the killing of 28 people by terrorists after identifying their faith in the Pahalgam area of Jammu & Kashmir on 22nd April," the Commission said in a statement.

Calling the attack a grave violation of human rights, NHRC expressed its anguish over the targeting of innocent tourists. "The incident has shaken the conscience of every right-thinking individual, marking a serious violation of the human rights of the victims and their families," the statement read.

Reiterating that terrorism remains one of the greatest threats to human rights globally, NHRC urged decisive action against those "aiding, abetting, supporting, and advancing" terrorism.

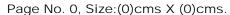
"It is imperative to act against those fostering terrorism. Failure to do so risks shrinking democratic space, fostering intimidation, undermining communal harmony, and leading to severe human rights violations, including threats to life, liberty, equality, and livelihood," NHRC added.

The Commission urged the state to ensure accountability, bring the perpetrators to justice, and provide support to the victims' families.

On April 22, terrorists attacked tourists at Baisaran meadow in Pahalgam, killing 25 Indian nationals and one Nepali citizen, and injuring several others.

-ANI







### Devdiscourse

Time has come to act against those indulging in terrorism directly or indirectly: NHRC on Pahalgam terror attack.

https://www.devdiscourse.com/article/Newsalert/3358648-time-has-come-to-act-against-those-indulging-in-terrorism-directly-or-indirectly-nhrc-on-pahalgam-terror-attack

PTI | New Delhi | Updated: 25-04-2025 13:12 IST | Created: 25-04-2025 13:12 IST

Time has come to act against those indulging in terrorism directly or indirectly: NHRC on Pahalgam terror attack.

(This story has not been edited by Devdiscourse staff and is auto-generated from a syndicated feed.)



### Kashmir Observer

## Bring Perpetrators To Justice, Fix Accountability: NHRC On Pahalgam Attack

https://kashmirobserver.net/2025/04/25/bring-perpetrators-to-justice-fix-accountability-nhrc-on-pahalgam-attack/

by Press Trust Of India | April 25, 2025

New Delhi- The NHRC on Friday condemned the killing of civilians in Pahalgam, and said time has come to act against those indulging in terrorism "directly or indirectly".

The National Human Rights Commission (NHRC) said it was "deeply disturbed" by the news of the incident, and hoped "the State will take all necessary steps to fix accountability" and "bring the perpetrators to justice".

Terrorists struck at a prime tourist location in Pahalgam in south Kashmir on Tuesday, killing at least 26 people, mostly tourists, and injuring several others.

In a statement, the NHRC said it "condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the valley".

The right panel further said, time has come to act against those indulging in terrorism directly or indirectly and to hold them accountable for this "menace against humanity".

"It is expected that the State will take all necessary steps to fix accountability; bring the perpetrators to justice, and provide succour to the families of the victims in all possible manner," the NHRC said.



### Times Now

## NHRC Condemns Pahalgam Terror Attack: `Hope State Will Take Steps To Bring Perpetrators To Justice'

The NHRC on Friday strongly condemned the Pahalgam terror attack, calling it a grave violation of human rights and urging action to hold all those aiding and abetting terrorism accountable.

https://www.timesnownews.com/india/nhrc-condemns-pahalgam-terror-attack-hope-state-will-take-steps-to-bring-perpetrators-to-justice-article-151494310

Reported by: Harish V Nair | Updated Apr 25, 2025, 16:57 IST

NHRC has issued a statement strongly condemning the Pahalgam terror attack, calling for action against the perpetrators of the attack.

The National Human Rights Commission (NHRC) led by its Chairperson Justice V Ramasubramanian on Friday condemned the killing of innocent civilians by terrorists in the Pahalgam meadows in Jammu and Kashmir. The Commission said time has come to act against those indulging in terrorism directly or indirectly and to hold them accountable for this menace against humanity.

"It is expected that the State will take all necessary steps to fix accountability; bring the perpetrators to justice, and provide succour to the families of the victims in all possible manner," said NHRC.

"The National Human Rights Commission (NHRC), India is deeply disturbed by the news of the killing of 28 people by the terrorists after identifying their faith in Pahalgam area of the Union Territory of Jammu & Kashmir on 22nd April, 2025," said a statement.

"The Commission condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the valley. The incident has shaken the conscience of every right thinking human being as a serious issue of violation of human rights of the innocent victims and their families," NHRC added.

"It has been said time and again at various forums that terrorism is one of the biggest causes of human rights violations in the world. The time has come to act against those aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace. Otherwise, it may result in shrinking of democratic space, intimidation, reprisals, harmony among communities and grave violation of various human rights, including right to life, liberty, equality, fraternity, and livelihood. It is expected that the State will take all the necessary steps to fix accountability; bring the perpetrators to justice and provide succour to the families of the victims in all possible manner," said the Commission.



#### Hindustan

# जिसके घर बम फटा उसे ही बना दिया आरोपित, मानवाधिकार आयोग पहुंचा मामला: खबर को समझिए

पूर्वी चंपारण जिला के कुंडवा चैनपुर थाना के जटविलया गांव बुजुर्ग किपलदेव दुबे के घर पर 13 अप्रैल की रात लूटपाट व बम विस्फोट के मामले में पुलिस ने उन्हें व उनकी पत्नी मालती देवी को ही आरोपित बना दिया है।

https://www.livehindustan.com/bihar/victim-of-bomb-blast-made-accused-by-bihar-motihari-police-complaint-in-nhrc-bhrc-201745569979957.html

Sudhir Kumar हिन्दुस्तान, मुजफ्फरपुर, हिप्र Fri, 25 April 2025 02:12 PM

बिहार के पूर्वी चंपारण पुलिस की कार्यशैली के खिलाफ राज्य मानवाधिकार आयोग और राष्ट्रीय मानवाधिकार आयोग में शिकायत की गयी है। पूर्वी चंपारण जिला के कुंडवा चैनपुर थाना के जटविलया गांव बुजुर्ग किपलदेव दुबे के घर पर 13 अप्रैल की रात लूटपाट व बम विस्फोट के मामले में पुलिस ने उन्हें व उनकी पत्नी मालती देवी को ही आरोपित बना दिया है। पुलिस पर आरोप है कि किपलदेव दुबे की ओर से प्राथिमकी के लिए दिए गए आवेदन पर कोई कार्रवाई नहीं की गई और पुलिस ने अपने मन से पीड़ित को ही आरोपित बना दिया। वरीय अधिकारियों से शिकायत करने पर भी कोई कार्रवाई नहीं की गई।

पीड़ित परिवार ने पुलिस की कार्यशैली के विरुद्ध बिहार राज्य और राष्ट्रीय मानवाधिकार आयोग में अलग-अलग याचिका दाखिल की है। याचिका दाखिल करने में कानूनी सहायता दे रहे मानवाधिकार मामले के अधिवक्ता एसके झा ने बताया कि कपिलदेव दुबे ने अपनी पोती की शादी के लिए गहना, कपड़ा व बर्तन घर में रखा था।

कपिलदेव दूबे ने बताया कि दो महीने से वे अपने परिवार के साथ बाहर थे। इस बीच उन्हें जानकारी मिली कि 13 अप्रैल की रात लगभग 11 बजे गांव के कुछ लोगों ने उनके घर में लूटपाट की और बम विस्फोट किया। इसकी जानकारी मिलने पर जब वे घर पर आए तो आरोपितों के विरुद्ध प्राथमिकी दर्ज करने के लिए कुंडवा चैनपुर थाना में आवेदन दिया।

कपिलदेव दूबे ने बताया कि दो महीने से वे अपने परिवार के साथ बाहर थे। इस बीच उन्हें जानकारी मिली कि 13 अप्रैल की रात लगभग 11 बजे गांव के कुछ लोगों ने उनके घर में लूटपाट की और बम विस्फोट किया। इसकी जानकारी मिलने पर जब वे घर पर आए तो आरोपितों के विरुद्ध प्राथमिकी दर्ज करने के लिए कुंडवा चैनपुर थाना में आवेदन दिया।

उन्होंने आरोप लगाया गया है कि कांड के असली आरोपितों के मेल में आकर पुलिस उनके आवेदन पर प्राथमिकी दर्ज नहीं की। उल्टे उन्हें और उनकी पत्नी के विरुद्ध ही प्राथमिकी दर्ज कर आरोपित बना दिया। इससे उन्हें मानिसक पीड़ा पहुंची है और बेवजह केस पर पैसा खर्च करना पड़ रहा है। उन्होंने इसकी शिकायत पूर्वी चंपारण के एसपी से की, लेकिन कोई नतीजा नहीं निकला। थक हारकर उन्हें मानवाधिकार आयोग की शरण में जाना पड़ा।



#### Prabhat Khabar

## NHRC: पहलगाम हमले के दोषियों के खिलाफ हो सख्त कार्रवाई

राष्ट्रीय मानवाधिकार आयोग ने शुक्रवार को बयान जारी कर कहा कि अब समय आ गया है कि आतंकवाद में प्रत्यक्ष या अप्रत्यक्ष रूप से शामिल लोगों पर कार्रवाई की जाए तथा मानवता के विरूध इस खतरे के लिए उन्हें जिम्मेदार ठहराया जाए. उम्मीद है कि सरकार जवाबदेही तय करने, अपराधियों को कानून के दायरे में लाने तथा पीड़ित परिवारों को हरसंभव सहायता प्रदान करने के लिए सभी आवश्यक कदम उठाने का काम करेगी.

### https://www.prabhatkhabar.com/national/nhrc-strict-action-of-pahalgam-attack/amp

By Vinay Tiwari | April 25, 2025 5:28 PM

NHRC: पहलगाम में हुए आतंकी हमले को लेकर देश में आक्रोश है. इस हमले के बाद सरकार आतंकियों और उनके आकाओं को सबक सिखाने की तैयारी में जुट गयी है. केंद्र सरकार की ओर से कई कदम उठाए गए हैं. इस बीच राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने घाटी में छुट्टियां मनाने आए निहत्थे और मासूम नागरिकों पर हुए इस कायरतापूर्ण हमले की निंदा की है. आयोग ने कहा है कि इस घटना ने सद्भावन में विश्वास रखने वाले हर व्यक्ति की अंतरात्मा को झकझोर कर रख दिया है और यह पीड़ितों तथा उनके परिवारों के मानवाधिकारों के उल्लंघन का एक गंभीर मुद्दा है.

आयोग ने कहा है कि विभिन्न मंचों पर बार-बार कहा गया है कि आतंकवाद दुनिया में मानवाधिकारों के उल्लंघन के सबसे बड़े कारणों में से एक है. आतंकवाद को बढ़ावा देने और उसका समर्थन करने वालों के विरुद्ध कार्रवाई करने और इस खतरे के लिए उन्हें जवाबदेह ठहराने का समय आ गया है. गौरतलब है कि पहलगाम में हुए आतंकी हमले में धर्म के आधार पर 28 लोगों को जान गंवानी पड़ी है. इस हमले के बाद सरकार की ओर से पाकिस्तान के खिलाफ सख्त कदम उठाए गए है.

## आतंकवाद लोकतंत्र के लिए गंभीर खतरा

मानवाधिकार आयोग का कहना है कि आतंकवाद पर अगर रोक नहीं लगायी गयी तो यह लोकतंत्र को कमजोर करेगा. धमकी, प्रतिशोध, समुदायों के बीच सद्भाव और जीवन, स्वतंत्रता, समानता, बंधुत्व और आजीविका के अधिकार सिहत विभिन्न मानवाधिकारों का गंभीर उल्लंघन हो सकता है. आयोग ने उम्मीद जतायी है कि राज्य जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगा और अपराधियों को कानून के दायरे में लाएगा और पीड़ित परिवारों को हरसंभव सहायता प्रदान करेगा. आयोग का कहना है कि आतंकवाद दुनिया के सामने मानवाधिकार के लिए सबसे बड़ा खतरा है.

आतंकवाद में शामिल लोगों की जवाबदेही तय होनी चाहिए और कानून के अनुसार ऐसे लोगों के खिलाफ कार्रवाई की जानी चाहिए. समय आ गया है कि आतंकवाद में शामिल, इसे बढ़ावा देने और समर्थन करने वालों को कानून के दायरे में लाया जाए ताकि आम लोगों के मानवाधिकार को सुनिश्चित किया जा सके.



#### Dainik Bhaskar

## New Delhi News: मानवाधिकार आयोग ने पहलगाम हमले की निंदा की, सख्त कार्रवाई की मांग

https://www.bhaskarhindi.com/city/new-delhi/new-delhi-news-maanavaadhikaar-aayog-ne-pahalagaam-hamale-kee-ninda-kee-sakht-kaarravaee-kee-maang-1135605

25 Apr 2025 6:12 PM

आतंकवाद में प्रत्यक्ष या अप्रत्यक्ष रूप से शामिल लोगों पर हो सख्त कार्रवाई मानवाधिकार आयोग ने पहलगाम हमले की निंदा की

New Delhi News. राष्ट्रीय मानवाधिकार आयोग ने केंद्र शासित प्रदेश जम्मू और कश्मीर के पहलगाम में आतंकवादियों द्वारा नागरिकों की हत्या की कड़ी निंदा की है। आयोग ने कहा है कि अब समय आ गया है कि आतंकवाद में प्रत्यक्ष या अप्रत्यक्ष रूप से शामिल लोगों पर कार्रवाई की जाए तथा मानवता के विरूद्ध इस खतरे के लिए उन्हें जिम्मेदार ठहराया जाए।

आयोग ने शुक्रवार को एक बयान जारी कर कहा कि वह पहलगाम में 22 अप्रैल को धर्म की पहचान के बाद 28 लोगों की हत्या की खबर से बहुत व्यथित है। आयोग ने घाटी में छुट्टियां मनाने आए निहत्थे और मासूम नागरिकों पर हुए इस कायरतापूर्ण हमले की निंदा की है। आयोग ने कहा है कि इस घटना ने सद्भावन में विश्वास रखने वाले हर व्यक्ति की अंतरात्मा को झकझोर कर रख दिया है और यह पीड़ितों तथा उनके परिवारों के मानवाधिकारों के उल्लंघन का एक गंभीर मुद्दा है।

आयोग ने कहा है कि विभिन्न मंचों पर बार-बार कहा गया है कि आतंकवाद दुनिया में मानवाधिकारों के उल्लंघन के सबसे बड़े कारणों में से एक है। आयोग ने आशा व्यक्त की है कि सरकार जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगी, अपराधियों को कानून के दायरे में लाएगी और पीड़ित परिवारों को हर संभव सहायता प्रदान किया जाएगा।



#### IBC24

## मानवाधिकार आयोग ने पहलगाम हमले की निंदा की, जवाबदेही तय करने की मांग की

https://www.ibc24.in/country/national-human-rights-commission-condemns-pahalgam-attack-demands-accountability-3044260.html

Edited By: Bhasha

Modified Date: April 25, 2025 / 02:02 PM IST, Published Date: April 25, 2025 2:02 pm IST

नयी दिल्ली, 25 अप्रैल (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पहलगाम में आतंकी हमले की निंदा करते हुए शुक्रवार को कहा कि आतंकवाद में संलिप्त लोगों के खिलाफ "प्रत्यक्ष या परोक्ष" कार्रवाई करने का समय आ गया है।

आयोग ने कहा कि वह पहलगाम की घटना से अत्यंत आहत है और उम्मीद करता है कि सरकार जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगी और हमलावरों को न्याय के कठघरे में लाएगी।

जम्मू कश्मीर के पहलगाम में मंगलवार को आतंकवादियों ने गोलीबारी कर 26 लोगों को मार डाला जिनमें अधिकतर पर्यटक थे। हमले में कई अन्य घायल हो गए।

एनएचआरसी ने एक बयान में कहा, "वह घाटी में छुट्टी मनाने गए निहत्थे और मासूम नागरिकों पर जघन्य हमले की निंदा करता है।"

आयोग ने कहा कि आतंकवाद में संलिप्त लोगों के खिलाफ "प्रत्यक्ष या परोक्ष" रूप से काम करने का और उन्हें "मानवता के खिलाफ इस खतरे" के लिए जवाबदेह ठहराने का समय आ गया है।

एनएचआरसी ने उम्मीद जतायी कि सरकार जवाबदेही तय करने, अपराधियों को न्याय के दायरे में लाने और पीड़ितों के परिवारों को हरसंभव तरीके से सहायता प्रदान करने के लिए सभी आवश्यक कदम उठाएगी।

भाषा वैभव नरेश

नरेश



#### Kranti Odisha News

## राष्ट्रीय मानवाधिकार आयोग ने केंद्र शासित प्रदेश जम्मू और कश्मीर के पहलगाम में आतंकवादियों द्वारा नागरिकों की हत्या की निंदा की है

https://krantiodishanews.in/post/10747

April 25, 2025 | krantiodishanews

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) 22 अप्रैल, 2025 को केंद्र शासित प्रदेश जम्मू और कश्मीर के पहलगाम में आतंकवादियों द्वारा उनकी आस्था की पहचान करने के बाद 28 लोगों की हत्या की खबर से बहुत व्यथित है।

आयोग ने घाटी में छुट्टियां मनाने आए निहत्थे और मासूम नागरिकों पर हुए इस कायरतापूर्ण हमले की निंदा की है। आयोग ने कहा है कि इस घटना ने सद्भावन में विश्वास रखने वाले हर व्यक्ति की अंतरात्मा को झकझोर कर रख दिया है और यह पीड़ितों तथा उनके परिवारों के मानवाधिकारों के उल्लंघन का एक गंभीर मुद्दा है।

आयोग ने कहा है कि विभिन्न मंचों पर बार-बार कहा गया है कि आतंकवाद दुनिया में मानवाधिकारों के उल्लंघन के सबसे बड़े कारणों में से एक है। आतंकवाद को बढ़ावा देने और उसका समर्थन करने वालों के विरूध कार्रवाई करने और इस खतरे के लिए उन्हें जवाबदेह ठहराने का समय आ गया है। अन्यथा, इसका परिणाम लोकतंत्र का सिकुड़ना, धमकी, प्रतिशोध, समुदायों के बीच सद्भाव और जीवन, स्वतंत्रता, समानता, बंधुत्व और आजीविका के अधिकार सिहत विभिन्न मानवाधिकारों का गंभीर उल्लंघन हो सकता है।

आयोग ने आशा व्यक्त की है कि राज्य जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगा; अपराधियों को कानून के दायरे में लाएगा और पीड़ित परिवारों को हरसंभव सहायता प्रदान करेगा।



Janta se Rishta

## NHRC ने की पहलगाम में आतंकवादियों द्वारा निर्दोष नागरिकों की हत्या की निंदा

https://jantaserishta.com/delhi-ncr/nhrc-condemns-killing-of-innocent-civilians-by-terrorists-in-pahalgam-3975883

Gulabi Jagat25 Apr 2025 3:52 PM

New Delhi: राष्ट्रीय मानवाधिकार आयोग ( एनएचआरसी ) ने जम्मू-कश्मीर के पहलगाम में निहत्थे और बेखौफ निर्दोष नागरिकों पर हुए नृशंस आतंकी हमले की निंदा की है। एनएचआरसी ने एक बयान में कहा, " एनएचआरसी 22 अप्रैल को केंद्र शासित प्रदेश जम्मू-कश्मीर के पहलगाम इलाके में अपने धर्म की पहचान करने के बाद आतंकवादियों द्वारा 28 लोगों की हत्या की खबर से बहुत व्यथित है।" एनएचआरसी ने कहा कि यह हमला "मानवाधिकारों का गंभीर उल्लंघन" है।

बयान में कहा गया है, "आयोग घाटी में छुट्टियां मनाने आए निहत्थे और बेखबर निर्दोष नागरिकों पर हुए इस कायराना हमले की निंदा करता है। इस घटना ने निर्दोष पीड़ितों और उनके परिवारों के मानवाधिकारों के उल्लंघन के एक गंभीर मुद्दे के रूप में हर सही सोच वाले इंसान की अंतरात्मा को झकझोर दिया है।"

एनएचआरसी ने फिर से पुष्टि की कि आतंकवाद मानवाधिकारों के उल्लंघन के सबसे बड़े कारणों में से एक है और इसे "सहायता, बढ़ावा, समर्थन और बढ़ावा देने" वालों के खिलाफ कार्रवाई करने का आग्रह किया। एनएचआरसी ने कहा, "विभिन्न मंचों पर बार-बार कहा गया है कि आतंकवाद दुनिया में मानवाधिकारों के उल्लंघन के सबसे बड़े कारणों में से एक है। आतंकवाद को सहायता, बढ़ावा, समर्थन और बढ़ावा देने वालों के खिलाफ कार्रवाई करने और इस खतरे के लिए उन्हें जवाबदेह ठहराने का समय आ गया है। अन्यथा, इसका परिणाम लोकतांत्रिक स्थान का सिकुड़ना, धमकी, प्रतिशोध, समुदायों के बीच सद्धाव और जीवन, स्वतंत्रता, समानता, बंधुत्व और आजीविका के अधिकार सिहत विभिन्न मानवाधिकारों का गंभीर उल्लंघन हो सकता है। " एनएचआरसी ने कहा, "यह उम्मीद की जाती है कि राज्य जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगा; अपराधियों को न्याय के कटघरे में लाएगा और पीड़ितों के परिवारों को हर संभव तरीके से सहायता प्रदान करेगा।" 22 अप्रैल को पहलगाम के बैसरन मैदान में आतंकवादियों ने पर्यटकों पर हमला किया, जिसमें 25 भारतीय नागरिक और एक नेपाली नागरिक मारे गए, जबिक कई अन्य घायल हो गए। (एएनआई)



#### LatestLY

# एनएचआरसी ने पहलगाम में हुए आतंकी हमले की निंदा की, आतंकवाद को बढ़ावा देने वालों के खिलाफ कार्रवाई की मांग

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 22 अप्रैल को केंद्र शासित प्रदेश जम्मू-कश्मीर के पहलगाम में हुए आतंकी हमले की कड़े शब्दों में निंदा की है. राष्ट्रीय मानवाधिकार आयोग ने शुक्रवार को प्रेस बयान जारी कर कहा कि एनएचआरसी पहलगाम में आतंकवादियों द्वारा उनकी आस्था की पहचान करने के बाद लोगों की हत्या की खबर से बहुत व्यथित है.

https://hindi.latestly.com/india/nhrc-condemns-the-terrorist-attack-in-pahalgam-demands-action-against-those-promoting-terrorism-2591587.html

देश IANS| Apr 25, 2025 03:14 PM IST

नई दिल्ली, 25 अप्रैल: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 22 अप्रैल को केंद्र शासित प्रदेश जम्मू-कश्मीर के पहलगाम में हुए आतंकी हमले की कड़े शब्दों में निंदा की है. राष्ट्रीय मानवाधिकार आयोग ने शुक्रवार को प्रेस बयान जारी कर कहा कि एनएचआरसी पहलगाम में आतंकवादियों द्वारा उनकी आस्था की पहचान करने के बाद लोगों की हत्या की खबर से बहुत व्यथित है.

आयोग घाटी में छुट्टियां मनाने आए निहत्थे और बेखबर निर्दोष नागरिकों पर हुए इस कायरतापूर्ण हमले की निंदा करता है. इस घटना ने हर सही सोचने वाले इंसान की अंतरात्मा को झकझोर कर रख दिया है. यह निर्दोष पीड़ितों और उनके परिवारों के मानवाधिकारों के उल्लंघन का एक गंभीर मुद्दा है. विभिन्न मंचों पर बार-बार कहा गया है कि आतंकवाद दुनिया में मानवाधिकारों के उल्लंघन के सबसे बड़े कारणों में से एक है. अब समय आ गया है कि आतंकवाद को सहायता, समर्थन और बढ़ावा देने वालों के खिलाफ कार्रवाई की जाए और उन्हें इस खतरे के लिए जवाबदेह ठहराया जाए.

अन्यथा, इसके परिणामस्वरूप लोकतांत्रिक स्थान सिकुड़ सकता है, धमकी, प्रतिशोध, समुदायों के बीच सद्भाव प्रभावित हो सकता है तथा जीवन, स्वतंत्रता, समानता, बंधुत्व और आजीविका के अधिकार सिहत विभिन्न मानवाधिकारों का गंभीर उल्लंघन हो सकता है. आयोग ने कहा कि यह उम्मीद की जाती है कि राज्य जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगा; अपराधियों को न्याय के दायरे में लाएगा और पीड़ित परिवारों को हर संभव तरीके से सहायता प्रदान करेगा.

ज्ञात हो कि जम्मू-कश्मीर के पहलगाम में मंगलवार (22 अप्रैल) को आतंकी हमले में 26 लोगों की मौत हो गई थी और 20 से ज्यादा लोग घायल हुए थे. घायलों में स्थानीय निवासी भी शामिल थे. इस हमले के बाद, प्रधानमंत्री नरेंद्र मोदी अपना विदेशी दौरा बीच में ही छोड़कर भारत लौट आए थे. बुधवार शाम (23 अप्रैल) को प्रधानमंत्री नरेंद्र मोदी की अध्यक्षता में हुई कैबिनेट कमेटी ऑन सिक्योरिटी (सीसीएस) की अहम बैठक में सिंधू जल समझौते समेत कई बड़े फैसले लिए गए थे.



#### **DDNews**

## एनएचआरसी ने पहलगाम में हुए आतंकी हमले की निंदा की, आतंकवाद को बढ़ावा देने वालों के खिलाफ कार्रवाई की मांग रखी

https://ddnews.gov.in/nhrc-condemns-the-terrorist-attack-in-pahalgam-demands-actionagainst-those-promoting-terrorism/

### 8 hours ago

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 22 अप्रैल को केंद्र शासित प्रदेश जम्मू-कश्मीर के पहलगाम में हुए आतंकी हमले की कड़े शब्दों में निंदा की है। राष्ट्रीय मानवाधिकार आयोग ने शुक्रवार को प्रेस में बयान जारी कर कहा कि एनएचआरसी पहलगाम में आतंकवादियों द्वारा उनकी आस्था की पहचान करने के बाद लोगों की हत्या की खबर से बहुत व्यथित है।

राष्ट्रीय मानवाधिकार आयोग निर्दोष नागरिकों पर हुए कायरतापूर्ण हमले की निंदा करता है

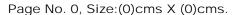
आयोग घाटी में छुट्टियां मनाने आए निहत्थे और बेखबर निर्दोष नागरिकों पर हुए इस कायरतापूर्ण हमले की निंदा करता है। इस घटना ने हर सही सोचने वाले इंसान की अंतरात्मा को झकझोर कर रख दिया है। यह निर्दोष पीड़ितों और उनके परिवारों के मानवाधिकारों के उल्लंघन का एक गंभीर मुद्दा है।

अब समय आ गया है कि आतंकवाद को सहायता, समर्थन और बढ़ावा देने वालों के खिलाफ कार्रवाई की जाए

विभिन्न मंचों पर बार-बार कहा गया है कि आतंकवाद दुनिया में मानवाधिकारों के उल्लंघन के सबसे बड़े कारणों में से एक है। अब समय आ गया है कि आतंकवाद को सहायता, समर्थन और बढ़ावा देने वालों के खिलाफ कार्रवाई की जाए और उन्हें इस खतरे के लिए जवाबदेह ठहराया जाए। अन्यथा, इसके परिणामस्वरूप लोकतांत्रिक स्थान सिकुड़ सकता है, धमकी, प्रतिशोध, समुदायों के बीच सद्भाव प्रभावित हो सकता है तथा जीवन, स्वतंत्रता, समानता, बंधुत्व और आजीविका के अधिकार सहित विभिन्न मानवाधिकारों का गंभीर उल्लंघन हो सकता है।

पीडित परिवारों को हर संभव सहायता दी जाएगी

आयोग ने कहा कि यह उम्मीद की जाती है कि राज्य जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगा; अपराधियों को न्याय के दायरे में लाएगा और पीड़ित परिवारों को हर संभव सहायता प्रदान करेगा। ज्ञात हो कि जम्मू-कश्मीर के पहलगाम में मंगलवार (22 अप्रैल) को आतंकी हमले में 26 लोगों की मौत हो गई थी और 20 से ज्यादा लोग घायल हुए थे। घायलों में स्थानीय निवासी भी शामिल थे। इस हमले के बाद, प्रधानमंत्री नरेंद्र मोदी अपना विदेशी दौरा बीच में ही छोड़कर भारत लौट आए थे। बुधवार शाम (23 अप्रैल) को प्रधानमंत्री नरेंद्र मोदी की अध्यक्षता में हुई कैबिनेट कमेटी ऑन सिक्योरिटी (सीसीएस) की अहम बैठक में सिंधु जल समझौते समेत कई बड़े फैसले लिए गए थे।(इनपुट-आईएएनएस)





#### Deccan Herald

## Bring perpetrators to justice, fix accountability: NHRC on Pahalgam attack

The National Human Rights Commission (NHRC) said it was "deeply disturbed" by the news of the incident, and hoped "the State will take all necessary steps to fix accountability" and "bring the perpetrators to justice".

https://www.deccanherald.com/india/jammu-and-kashmir/bring-perpetrators-to-justice-fix-accountability-nhrc-on-pahalgam-attack-3510391

PTI Last Updated: 25 April 2025, 14:40 IST

New Delhi: The NHRC on Friday condemned the Pahalgam terror attack and said the time has come to act against those indulging in terrorism, "directly or indirectly". The National Human Rights Commission (NHRC) said it was "deeply disturbed" by the news of the terror attack, and hoped "the state will take all necessary steps to fix accountability" and "bring the perpetrators to justice". In a strongly-worded statement, the rights body also said that the time has come to act against those who are "aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace against humanity".

Terrorists struck at a prime tourist location in Pahalgam in Anantnag district on Tuesday, killing at least 26 people, mostly tourists, and injuring several others. The NHRC said it "condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the Valley". The attack, the worst in the Valley since the 2019 Pulwama strike, has drawn condemnation from several countries, with top world leaders extending their solidarity to India and condolences to the victims' families. "The incident has shaken the conscience of every right thinking human being as a serious issue of violation of human rights of the innocent victims and their families," the NHRC said in the statement. It has been said time and again at various fora that "terrorism is one of the biggest causes of human rights violations in the world", the rights body said. "The time has come to act against those aiding, abetting, supporting and advancing terrorism and to hold them accountable for this menace. Otherwise, it may result in the shrinking of democratic space, intimidation, reprisals and grave violation of various human rights, including the right to life, liberty, equality, fraternity, and livelihood," it said. "It is expected that the state will take all necessary steps to fix accountability, bring the perpetrators to justice, and provide succour to the families of the victims in all possible manner," the NHRC said.



### **Daily Excelsior**

## Bring perpetrators to justice, fix accountability: NHRC on Pahalgam attack

https://www.dailyexcelsior.com/bring-perpetrators-to-justice-fix-accountability-nhrc-on-pahalgam-attack/

By Daily Excelsior - April 25, 2025

NEW DELHI, Apr 25: The NHRC on Friday condemned the killing of civilians in Pahalgam, and said time has come to act against those indulging in terrorism "directly or indirectly".

The National Human Rights Commission (NHRC) said it was "deeply disturbed" by the news of the incident, and hoped "the State will take all necessary steps to fix accountability" and "bring the perpetrators to justice".

Terrorists struck at a prime tourist location in Pahalgam in south Kashmir on Tuesday, killing at least 26 people, mostly tourists, and injuring several others.

In a statement, the NHRC said it "condemns the dastardly attack on the unarmed and unsuspecting innocent civilians who were on a holiday to the valley".

The right panel further said, time has come to act against those indulging in terrorism directly or indirectly and to hold them accountable for this "menace against humanity".

"It is expected that the State will take all necessary steps to fix accountability; bring the perpetrators to justice, and provide succour to the families of the victims in all possible manner," the NHRC said. (PTI)

## HINDUSTHAN SAMACHAR, Online, 26.4.2025





Hindusthan Samachar

## एनएचआरसी ने पहलगाम हमले की निंदा की, कहा- आतंकवाद में लिप्त लोगों पर कार्रवाई की जाए

https://www.hindusthansamachar.in/Encyc/2025/4/25/NHRC-India-condemns-Pahalgam-Attack.php

25 April 2025 13:42:31

नई दिल्ली, 25 अप्रैल (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 22 अप्रैल को केंद्रशासित प्रदेश जम्मू एवं कश्मीर के पहलगाम क्षेत्र में धर्म की पहचान करने के बाद आतंकवादियों द्वारा 28 लोगों की नृशंस हत्या की घटना की निंदा की है। आयोग ने कहा कि वह इस समाचार से बहुत व्यथित है।

आयोग ने आज एक बयान में कहा कि घाटी में छुट्टियां मनाने आए निहत्थे और बेकसूर निर्दोष नागरिकों पर किए गए कायरतापूर्ण हमले की आयोग निंदा करता है। इस घटना ने निर्दोष पीड़ितों और उनके परिवारों के मानवाधिकारों के उल्लंघन के एक गंभीर मुद्दे के रूप में हर सही सोच वाले इंसान की अंतरात्मा को झकझोर दिया है।

आयोग ने कहा कि विभिन्न मंचों पर बार-बार कहा गया है कि आतंकवाद दुनिया में मानवाधिकारों के उल्लंघन के सबसे बड़े कारणों में से एक है। आतंकवाद को बढ़ावा देने, उसका समर्थन करने और उसे आगे बढ़ाने वालों के खिलाफ कार्रवाई करने और इस खतरे के लिए उन्हें जवाबदेह ठहराने का समय आ गया है। आयोग ने उम्मीद जताई कि राज्य जवाबदेही तय करने के लिए सभी आवश्यक कदम उठाएगा, अपराधियों को न्याय के कटघरे में लाएगा और पीडितों के परिवारों को हर संभव तरीके से सहायता प्रदान करेगा।

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हिन्दुस्थान समाचार / दधिबल यादव



#### Hindustan Times

## Karnataka LoP files NHRC complaint over alleged religious rights violation during CET

https://www.hindustantimes.com/cities/bengaluru-news/karnataka-lop-files-nhrc-complaint-over-alleged-religious-rights-violation-during-cet-101745578295000.html

ANI | Apr 25, 2025 04:26 PM IST

Ashoka claimed that several students were forced to remove sacred religious symbols such as the Janivara (Yagnopavita) and Shivadara.

Leader of the Opposition in the Karnataka Legislative Assembly, R Ashoka on Friday said that he has filed a formal complaint with the National Human Rights Commission (NHRC) alleging infringement of religious freedoms during the recent Common Entrance Test (CET) conducted across the State.

In his post on X, Ashoka claimed that several students were forced to remove sacred religious symbols such as the Janivara (Yagnopavita) and Shivadara at various examination centres during the CET.

He stated, "On 23rd April, I have filed a complaint with the National Human Rights Commission about the incidents of infringement of personal beliefs by Government of Karnataka in which students were compelled to remove their scared religious symbols such as Janivara (Yagnopavita), Shivadara etc during the Common Entrance Test (CET) examination at several centres across the State."

He urged the Commission to take immediate and appropriate action to protect the rights and dignity of the affected students.

"I have appealed to the Commision to take prompt and appropriate action to safeguard the rights and dignity of citizens, especially the youth, whose future should not be jeopardised by such unlawful and discriminatory practices.", he stated.

On Saturday, a student, Suchivrat Kulkarni, alleged that his entry was denied at the Karnataka Common Entrance Test exam centre on April 17 at Sai Spoorthi PU College in Bidar because he was wearing the sacred thread (Janeu).

Speaking to ANI, Kulkarni said that he urged the Karnataka government to conduct a reexamination."I had my Mathematics CET exam on 17th April. When I reached the exam centre, the college management checked me and saw my Janeu. They asked me to cut it or remove it, only then would they allow me to appear for the exam. For 45 minutes, I kept requesting them, but finally I had to come back home...I demand that the government conduct a re-examination or provide me a seat in the government college," Kulkarni said.

Neeta Kulkarni, mother of Suchivrat Kulkarni, said that the authority at the exam centre asked his son to cut the sacred thread (Janeu). "On 17th April, my son went for his exam, but there he was asked to cut the Janeu and remove it. My son said this is a sacred thread

and I can't cut it. They told him if you don't remove the Janeu, we will not allow you to enter...He was not allowed to appear for his exam, and my son came back home," she said.

She further demanded that the Karnataka government conduct a re-examination for his son."I want the Government to either conduct a re-exam for my son or he should be admitted to a good college, and the fees should be taken care of by the Government or Sai Spoorthi PU College," she added.

Reacting to the matter, Gurudatta Hegde, Deputy Commissioner of Shivamogga, stated that an investigation has been initiated and an FIR has been registered.

"As you must be aware, three days ago, an incident was reported in Shivamogga. Basically, two of the students were stopped while entering the exam hall, citing that they were wearing a holy thread. We have inspected the matter in detail and collected all the CCTV footage. We have also heard student concerns and spoken to officers in the place. After this, we found out that two of the Home Guards who were looking after the security before entering the exam hall showed a lack of knowledge and made mistakes on their part. The security personnel have been insensitive to religious sentiments. On that ground, we have suspended two of the home guards, and an inquiry has been initiated against them. In this regard, FIR has also been registered. If any other person is found involved, we will take action," he added.

Meanwhile, Union Minister Pralhad Joshi on April 19 condemned the incident of removing the sacred thread (Janeu) from the student at the Karnataka CET exam centre.

"Yesterday, there was a Common Entrance Test (CET) in Karnataka. You can see the attitude of the pseudo-secular government in Karnataka. They asked some of the students to remove 'Janeu'...Some of the institutions have asked to remove that. And in one place, it is alleged that it was cut. It is very highly condemnable," Joshi had said while addressing reporters in Dharwad on April 19.

"The concerned authority has expressed regret and apologised. But what is the solution for the person who was not allowed to write the exam?... You have to find a solution," he added.

The BJP leader Keshav Prasad urged Karnataka Chief Minister Siddaramaiah to take strict action against the authorities.

"Nobody has the right to ask him to remove that, it is a religious belief and is faith, and it has to be respected. So this government, especially the Congress government, after coming to power, has given the power to the authorities to do all things, because of all this, he lost the writing examination. I urge Karnataka CM to take strict action on the authorities," he said.

Following the alleged incident, Karnataka Minister Dr MC Sudhakar called the 'Janeu' removal at CET centres "unfortunate" and assured that action would be taken.

## HINDUSTAN TIMES, Online, 26.4.2025

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"This incident is very unfortunate, which has happened not only in Shivamogga but also in Bidar. Everywhere it went on very smoothly except for two centres. The people who were checking or frisking for any gadgets, or even for whatever protocols were followed, were never given directions to check or remove it. This was not mentioned to be checked or removed to write the exam. We respect all the religions, their faith and deeds... We are not going to accept this, and we are going to take action," Sudhakar said.



United News of India

## LoP Ashoka moves NHRC over CET religious rights row

https://www.uniindia.com/lop-ashoka-moves-nhrc-over-cet-religious-rights-row/south/news/3447691.html

States » South Posted at: Apr 25 2025 3:04PM

Bengaluru, Apr 25 (UNI) Leader of the Opposition in the Karnataka Assembly R Ashoka has approached the National Human Rights Commission (NHRC), alleging violation of religious freedom during the recently held Common Entrance Test (CET) in the State.

In a post on social media platform X, Ashoka claimed that several students were compelled to remove sacred symbols such as the Janivara (Yajnopavita) and Shivadara at various examination centres, terming the incidents a violation of personal faith and religious liberty.

"On April 23, I submitted a complaint to the NHRC regarding the infringement of personal beliefs by Karnataka government, where students were forced to remove sacred religious symbols during the CET at multiple centres," he stated.

Urging the Commission to take "prompt and appropriate action", Ashoka asserted that such actions could harm the dignity and future prospects of students.

The complaint follows an allegation made by Suchivrat Kulkarni, a student who claimed he was denied entry to the CET Mathematics examination at Sai Spoorthi PU College in Bidar on April 17 for refusing to remove his sacred thread. Kulkarni said he pleaded with authorities for 45 minutes but was eventually turned away.

"I requested them repeatedly, but they insisted I cut or remove the Janeu. I had to return home without appearing for the exam. I now seek either a re-examination or admission in a government college," he said.

His mother, Neeta Kulkarni, alleged that her son was denied entry solely on religious grounds and appealed to the government to ensure justice, including financial assistance for his further education.

Shivamogga Deputy Commissioner Gurudatta Hegde confirmed that an FIR had been registered in a similar case in the district. He said two home guards deployed at the CET centre had been suspended for behaviour deemed insensitive to religious sentiments.

"CCTV footage has been reviewed and statements collected from students and officials. The lapse was due to a lack of awareness among the personnel on duty. An inquiry is underway," he said.

Union Minister Pralhad Joshi had earlier condemned the incident, describing it as "highly objectionable". He said, "This reflects the mindset of a pseudo-secular government. Authorities must provide a solution for the affected student."

## UNITED NEWS OF INDIA, Online, 26.4.2025

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Meanwhile, Karnataka Higher Education Minister Dr MC Sudhakar termed the incident unfortunate, clarifying that there were no official instructions to remove religious symbols during the CET.

"This was not part of the examination protocol. We respect all faiths. Action will be taken against those found responsible," he said.



#### Social News XYZ

## Sacred thread row: K'taka BJP moves NHRC against `unlawful', `discriminatory' practices

https://www.socialnews.xyz/2025/04/25/sacred-thread-row-ktaka-bjp-moves-nhrc-against-unlawful-discriminatory-practices/

Posted By: Gopi April 25, 2025

Bengaluru, April 25 (SocialNews.XYZ) Karnataka BJP has filed a complaint with the National Human Rights Commission over the sacred thread row, in which students wearing janviara/janeu were denied entry to write the Common Entrance Test (CET) in the state.

In his complaint, Leader of the Opposition in Karnataka Assembly R. Ashoka highlighted that while Hindu students wearing sacred threads were denied entry, Muslim girls wearing hijab were allowed to take up examinations.

Ashoka said, "I have filed a complaint with the National Human Rights Commission on Thursday about the incidents of infringement of personal beliefs by Government of Karnataka in which students were compelled to remove their scared religious symbols such as Janivara (Yagnopavita), Shivadara etc during the Common Entrance Test (CET) examination at several centres across the state."

He appealed to the Commission to take prompt and appropriate action to safeguard the rights and dignity of citizens, especially the youth, whose future should not be jeopardised by such "unlawful and discriminatory" practices.

"I wrote to you with deep concern regarding a series of troubling incidents that have recently unfolded in the state of Karnataka, which have caused widespread distress among the Hindu community and, in our view, constitute clear violations of basic human and religious rights," Ashoka's complaint read.

Notably, during the recent Common Entrance Test (CET), other important competitive examinations, several Hindu students were reportedly compelled to remove sacred religious symbols such as the Janivara/Yajnopaveetha (sacred thread) and Shivadara (sacred threads with rudraksha beads).

Earlier, similar directives were allegedly issued in other examinations, wherein Hindu girls were asked to remove their mangalsutras, bangles, and anklets, he said.

Ashoka said these actions, undertaken without any legal mandate, violate the principles enshrined under the Constitution of India, particularly the right to freedom of religion (Article 25) and the right to dignity and privacy (Article 21). Moreover, they have had a detrimental psychological impact on students, interfering with their academic performance and mental well-being.

## SOCIAL NEWS XYZ, Online, 26.4.2025

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Notably, the Congress-led government in Karnataka has apologised for the issues and given orders to suspend the PU College Principal and staff. The government has also promised that the student, who was denied permission to appear for the exam, would be given justice.

Source: IANS



### India Today

## After sacred thread row, CET student given options: Re-exam or average marks

Following an uproar over a CET candidate being barred for wearing a sacred thread, the Karnataka government has intervened and offered him two options to protect his academic prospects.

https://www.indiatoday.in/india/karnataka/story/karnataka-bidar-cet-student-mathematics-re-exam-average-marks-janivara-sacred-thread-case-2714949-2025-04-25

Nagarjun Dwarakanath | UPDATED: Apr 25, 2025 12:11 IST | Written By: Afreen Hussain

In Short

Student barred from exam for wearing sacred thread

Karnataka Government offers re-test or average score

Janivara controversy sparks education policy debate

The Karnataka government has offered two alternatives to a student who was unable to write his Mathematics paper during the Common Entrance Test (CET) after he was allegedly denied entry for wearing the 'janivara' (sacred thread).

The government gave the student, Suchivrat Kulkarni, the option to either appear for the Mathematics paper afresh or accept an average score based on his marks in Physics and Chemistry for CET ranking purposes.

The incident occurred on April 16 at the Sai Spoorthi College examination centre in Bidar. According to complaints from Kulkarni's family and community members, the examination centre staff refused to allow him entry because he was wearing the 'janivara', a sacred thread traditionally worn by Brahmin men. The staff reportedly cited his attire as a reason for disqualification, prompting outrage from the student's relatives and wider community.

Leader of the Opposition in the Karnataka Legislative Assembly, R Ashoka, also raised the issue formally with the National Human Rights Commission. In a post on X, he said, "On 23rd April, I have filed a complaint with the National Human Rights Commission about the incidents of infringement of personal beliefs by Government of Karnataka in which students were compelled to remove their sacred religious symbols such as Janivara (Yagnopavita), Shivadara etc during the Common Entrance Test (CET) examination at several centres across the state."

He added, "I have appealed to the Commission to take prompt and appropriate action to safeguard the rights and dignity of citizens, especially the youth, whose future should not be jeopardised by such unlawful and discriminatory practices."

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This was allegedly not an isolated case. Reports of similar incidents emerged from several other CET centres across Karnataka, where students were allegedly compelled to remove the sacred thread, before being allowed to sit the examination.

Two second-year Pre-University (PU) students at Aadichunchanagiri Independent PU College in Shivamogga, were allegedly compelled by security personnel to remove their sacred thread before entering the examination hall. One student complied, while the other protested. College staff intervened, allowing both to sit for the exam. Following public outcry and review of CCTV footage, two home guards involved were suspended.

Karnataka Deputy Chief Minister DK Shivakumar had deemed the incidents unacceptable, emphasising respect for religious symbols. Endowment Minister Ramalinga Reddy had urged the Centre to revise exam dress codes to accommodate religious sentiments.



Times of India

## Sacred thread row: BJP claims discrimination, moves National Human Rights Commission

https://timesofindia.indiatimes.com/city/bengaluru/sacred-thread-row-bjp-claims-discriminationmoves-national-human-rights-commission/articleshow/120626136.cms

TNN / Apr 25, 2025, 22:22 IST

Bengaluru: The Karnataka unit of BJP has moved the National Human Rights Commission (NHRC), alleging discrimination against Hindu students during the recent Common Entrance Test (CET). The party's complaint comes in the wake of reports that some students wearing janivara — a sacred thread — were barred from entering examination centres. Opposition leader R Ashoka, filed the complaint with NHRC Thursday, accusing the govt of violating students' rights by forcing them to remove sacred religious symbols. He alleged a biased approach toward Muslim students.

Citing religious discrimination, Ashoka pointed out that while Hindu students were reportedly denied entry, "Muslim girls wearing hijab were allowed to sit for the exams".

In his letter to NHRC, Ashoka urged immediate intervention. "I write with deep concern regarding a series of troubling incidents that have recently unfolded in the state of Karnataka, which have caused widespread distress among the Hindu community and, in our view, constitute clear violations of basic human and religious rights. It is also an infringement of personal beliefs as students were compelled to remove their sacred religious symbols at several centres across the state." Ashoka added that similar incidents had occurred in the past, where Hindu girls were asked to remove bangles, mangalsutras, and anklets during other competitive exams. "These actions, undertaken without any legal mandate, violate the principles enshrined under the Constitution of India, particularly the right to freedom of religion (Article 25) and the right to dignity and privacy (Article 21). Moreover, they have had a detrimental psychological impact on students, interfering with their academic performance and mental well-being," he said. He also appealed to NHRC to take "prompt and appropriate action to safeguard the rights and dignity of citizens, especially youth, whose future should not ieopardised bv such unlawful and discriminatory In response to the controversy, the state govt had immediately issued an apology and announced disciplinary action. The principal and staff of the PU college involved were suspended. The govt also promised that the affected students would be served justice.



#### The Print

## भाजपा ने सीईटी के दौरान 'जनेऊ' उतरवाए जाने के खिलाफ एनएचआरसी में शिकायत दर्ज कराई

https://hindi.theprint.in/india/bjp-filed-a-complaint-with-nhrc-against-the-removal-of-janeu-during-cet/811117/

भाषा | 25 April, 2025 10:34 pm IST

बेंगलुरु, 25 अप्रैल (भाषा) भारतीय जनता पार्टी (भाजपा) ने इंजीनियरिंग सिहत व्यावसायिक पाठ्यक्रमों के लिए आयोजित सामान्य प्रवेश परीक्षा (सीईटी) के दौरान ब्राह्मण लड़कों के 'जनेऊ' और लिंगायत छात्रों के 'शिवदारा' को कथित रूप से उतरवाए जाने को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) में शिकायत दर्ज कराई है।

यह परीक्षा 16 अप्रैल को आयोजित की गई थी।

कर्नाटक विधानसभा में नेता प्रतिपक्ष आर. अशोक ने अपनी शिकायत में इस घटना को प्रतियोगी परीक्षाओं के दौरान हिंदू छात्रों के साथ ''चुनिंदा और भेदभावपूर्ण व्यवहार'' करार दिया।

उन्होंने शुक्रवार को सोशल मीडिया पर शिकायती पत्र की एक प्रति साझा की।

अशोक ने दावा किया कि सीईटी और इसी तरह की अन्य परीक्षाओं के दौरान, कई हिंदू छात्रों के 'जनेऊ' और 'शिवदारा' (रुद्राक्ष की माला वाला धागा) जैसे धार्मिक प्रतीकों को हटाने के लिए मजबूर किया गया था।

अशोक ने यह भी आरोप लगाया कि पिछली परीक्षाओं के दौरान हिंदू लड़िकयों से मंगलसूत्र, चूड़ियां और पायल उतारने को कहा गया था, जबिक मुस्लिम छात्राओं को बुर्का और हिजाब पहनकर परीक्षा देने की अनुमित दी गई थी।

उन्होंने कहा कि ये कानून के तहत समान व्यवहार के बारे में चिंता पैदा करता है।

भाषा शफीक सुरेश

सुरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.



#### LatestLY

# देश की खबरें | भाजपा ने सीईटी के दौरान 'जनेऊ' उतरवाए जाने के खिलाफ एनएचआरसी में शिकायत दर्ज कराई

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https://hindi.latestly.com/agency-news/bjp-filed-a-complaint-with-nhrc-against-the-landing-janeu-during-cet-r-2592208.html

एजेंसी न्यूज Bhasha| Apr 25, 2025 10:24 PM IST

बेंगलुरु, 25 अप्रैल भारतीय जनता पार्टी (भाजपा) ने इंजीनियरिंग सिंहत व्यावसायिक पाठ्यक्रमों के लिए आयोजित सामान्य प्रवेश परीक्षा (सीईटी) के दौरान ब्राह्मण लड़कों के 'जनेऊ' और लिंगायत छात्रों के 'शिवदारा' को कथित रूप से उतरवाए जाने को लेकर राष्ट्रीय मानविधिकार आयोग (एनएचआरसी) में शिकायत दर्ज कराई है। यह परीक्षा 16 अप्रैल को आयोजित की गई थी। कर्नाटक विधानसभा में नेता प्रतिपक्ष आर. अशोक ने अपनी शिकायत में इस घटना को प्रतियोगी परीक्षाओं के दौरान हिंदू छात्रों के साथ ''चुनिंदा और भेदभावपूर्ण व्यवहार'' करार दिया। उन्होंने शुक्रवार को सोशल मीडिया पर शिकायती पत्र की एक प्रति साझा की। अशोक ने दावा किया कि सीईटी और इसी तरह की अन्य परीक्षाओं के दौरान, कई हिंदू छात्रों के 'जनेऊ' और 'शिवदारा' (रुद्राक्ष की माला वाला धागा) जैसे धार्मिक प्रतीकों को हटाने के लिए मजबूर किया गया था। अशोक ने यह भी आरोप लगाया कि पिछली परीक्षाओं के दौरान हिंदू लड़कियों से मंगलसूत्र, चूड़ियां और पायल उतारने को कहा गया था, जबिक मुस्लिम छात्राओं को बुर्का और हिजाब पहनकर परीक्षा देने की अनुमित दी गई थी। उन्होंने कहा कि ये कानून के तहत समान व्यवहार के बारे में चिंता पैदा करता है। (यह सिंडिकेटेड न्यूज़ फीड से अनएडिटेड और ऑटो-जेनरेटेड स्टोरी है, ऐसी संभावना है कि लेटेस्टली स्टाफ द्वारा इसमें कोई बदलाव या एडिट नहीं किया गया है)



#### Times of India

### In '24-'25, 1,351 child marriages stopped in 416 districts: Report

https://timesofindia.indiatimes.com/india/in-24-25-1351-child-marriages-stopped-in-416-districts-report/articleshow/120600898.cms

Ambika Pandit / TNN / Updated: Apr 25, 2025, 15:20 IST

A collective of voluntary organizations reports significant strides in combating child marriage in India. In 2024-25, over 1,351 child marriages were halted and over 1.2 lakh were prevented through legal and community interventions across 416 districts. West Bengal, Tamil Nadu, and Bihar recorded the highest number of FIRs in cases where marriages could not be stopped.

NEW DELHI: An analysis of data from 416 districts in 23 states by a collective of voluntary organisations shows that as many as 1351 child marriages were stopped and over 1.22 lakh prevented through legal interventions between April 1, 2024 to March 31 this year. As many as 779 FIRs were registered in cases where marriage could not be stopped with the maximum cases (170) filed in West Bengal followed by Tamil Nadu (146) and Bihar (114).

The data collated by 'Just Rights For Children' (JRC) - a network of over 250 organisations shows that of the 1351 cases where marriages were stopped across the 23 states, legal interventions involved making a general diary entry in the police stations record (737 cases), intervention of the Child Welfare Committees (593 cases) and through an injunction order from the courts (21 cases). In over 1.22 lakh cases, mostly where information regarding a family planning to marry their underage daughter was received, marriage was prevented by taking undertakings from the parents and guardians before govt authorties like police, sub divisional magistrate, child marriage prohibition officer or panchayat member.

Besides this in a little more than 66000 cases undertakings were taken from parents where a prospective child marriage was being pllaned in villages through persuation by community social workers associated with the JRC network. This data yet again brings into focus the concern over prevalence of child marriage ahead of 'Akshay Tritiya' to be observed on April 30. On this day a lot of child marriages are solemnised in the garb of mass marriages. Recognising the seriousness of the problem, the National Human Rights Commission has alerted states to step-up action to prevent child marriage and look out for vulnerable children particularly out of school girls ahead of 'Akshay Tritiva'. NHRC member Priyank Kanoongo has asked state authorities to issue instructions to the school administration to review current statistics on school drop-outs and re-enrol them. He has further stated that religious institutions and local governing bodies within the state and UT may be directed to strictly prohibit from facilitating or promoting child marriage. "The appointment and sensitisation of designated child marriage prohibition officer may be ensured by the state and union territories" Kanoongo states in the letter sent out to all

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chief secretaries and marked to the secretary of the union ministry of women and child development.

Noting that the involvement of stakeholders like faith leaders is crucial in the fight to end child marriage in the country, Ravikant, national convenor of 'Just Rights for Children "marking the occasion of Akshaya Tritiya, we've launched a campaign titled 'Bal Vivah ke Khilaf Dharam Guru' in more than 400 districts. Through this initiative, we are mobilizing leaders marriage." faith-based to speak out against child Last year from March a drive to identify children at risk of child marriage was conducted across states on the directions of the National Commission for Protection of Child Rights. The exercise revealed that over 11.49 lakh children across 27 states and 7 UTs most of them girls were found to be "vulnerable" as they had either dropped out of school, were out or school, or had been irregular or absent from school for long without any intimation to the school authorities.